

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1549
ANSWERED ON:27.11.2009
STOCK EXCHANGES QUESTION
Rawat Shri Ashok Kumar

Will the Minister of FINANCE be pleased to state:

- (a) the location-wise details of stock exchanges functioning in the country as on date;
- (b) the number of shares enlisted therein exchange-wise;
- (c) the approximate number of shareholders in the country;
- (d) the business transacted in the stock exchanges during the last three years, yearwise;
- (e) the details of steps taken by the Government to protect the interests of shareholders and for promoting awareness among them during the last three years till date;
- (f) whether the Government have received some suggestions for improving the functioning of stock exchanges; and
- (g) if so, the action taken or proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM)

- (a) The location-wise details of twenty recognized stock exchanges in the country as on November 23, 2009 are placed at Annexure- I.
- (b) Details of the number of companies listed in these exchanges are provided at Annexure -I.
- (c) As per the information furnished by the Depositories, as on October 31, 2009, there are 101.88 lakh and 61.26 lakh investor accounts with National Securities Depository Ltd. (NSDL) and Central Depository Services (India) Ltd. (CDSL) respectively.
- (d) The shares trading statistics of the stock exchanges during the last three years, is provided at Annexure -II.
- (e) Under the provisions of the Securities & Exchange Board of India (SEBI) Act, 1992, it is the duty of the SEBI to protect the interest of investors in securities and to promote the development of, and to regulate the securities market. In discharge of its statutory duty under the SEBI Act, 1992, the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and Depositories Act, 1996 SEBI has framed various regulations/guidelines for the protection of the investors in securities market. SEBI adopts a multi pronged approach to investor protection that focuses on quick investor grievance redressal, educating investors to enable them to take informed investment decisions, taking deterrent enforcement actions against errant entities, compensating investors for defaults and identifying systemic causes of investor grievances and rectifying them. Since April 2006 to September 30, 2009, SEBI has redressed 95.24% of the 150419 investor grievances it has received. SEBI has been conducting workshops for investor awareness and education under the "securities market awareness campaign" since 2003. So far, more than 3000 investor education workshops, including some in local languages have been conducted.
- (f) It is the constant endeavour of the Government and SEBI to ensure smooth and efficient functioning of the stock exchanges. Some of the initiatives undertaken, inter-alia include corporatisation and demutualisation of stock exchanges, mandating the composition of Governing Boards of stock exchanges, prescribing category wise limits for acquiring or holding share capital of stock exchanges, mandating mechanisms for handling investor grievances etc. Other suggestions are forwarded to the SEBI after examination, as and when received.
- (g) As indicated in reply to part (f) as above.